

(2022) 07 P&H CK 0074

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 15472 Of 2022

Sanjeev Chaurasia

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 20-07-2022

Acts Referred:

Citation : (2022) 07 P&H CK 0074

Hon'ble Judges : Anupinder Singh Grewal, J

Bench : Single Bench

Advocate : Johan Kumar

Final Decision : Disposed Of

Judgement

Anupinder Singh Grewal, J

Learned counsel for the petitioner submits that the petitioner, who had been appointed as Pharmacist on 31.01.1989 and his services were regularized on 01.04.1993, would be entitled to 1st, 2nd and 3rd ACP as per ACP Rules, 2008 as amended on 28.01.2016. He further submits that the petitioner has sent a representation dated 08.03.2021 (Annexure P-9) in this regard to the respondents and submits that the petition be disposed of with a direction to respondent No.3 to consider and decide the same in a time bound manner.

Issue notice to the respondent.

At the asking of the Court, Mr. Anant Kataria, DAG, Haryana, accepts notice on behalf of the respondents.

Heard.

Without expressing any opinion on the merits of the case, the petition is disposed of with a direction to respondent No.3 to consider and decide the representation dated 08.03.2021 (Annexure P-9) in accordance with law within a period of four months from the date of receipt of certified copy of this order.